

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1179  
ANSWERED ON:05.03.2013  
WOMEN WITH DISABILITIES  
Thamaraiselvan Shri R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has received any proposal regarding exemption of women with disabilities/disabled Women from coming to police stations;
- (b) if so, the details thereof;
- (c) whether the Union Government has given any directions to the State Governments in this regard; and
- (d) if so, the details thereof and the response received from the State Governments in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH)

(a) to (d): Justice J. S. Verma Committee constituted to look into various aspects related to crime against women had suggested exemption of women with disabilities / disabled women from coming to police stations.

In accordance with the suggestions of Verma Committee amendments have been incorporated in the Section 154 of Cr. P.C. through Criminal Law (Amendment) Ordinance 2013, which clearly provides for exemption of women with disabilities/disabled Women from coming to police station and report of such offence may be recorded by a Police Officer at the residence of the person seeking to report such offence or at convenient place of such person's choice.

As per Seventh Schedule of the Constitution of India, 'Police' is a State subject. The recommendations of administrative nature have been communicated to the Ministries / Departments as well as States.